

BEFORE THE HON' BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

(Application under Sections 14 and 20 of the NGT Act 2010)

Application No 56/2019

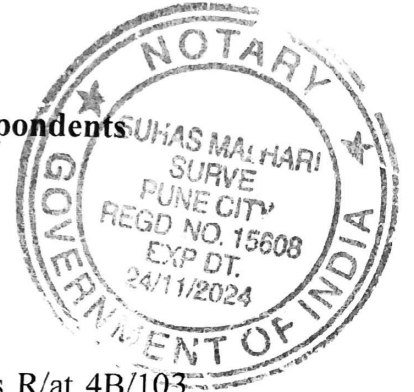
Mr. Mangesh Mahadev Parab,

...Applicant

Versus

M/s. New Monarch Builders and Contractors
And others

... Respondents



Affidavit on behalf of the Applicant

I, Mr. Mangesh Mahadev Parab, Aged 48 Years, Occ : Business R/at 4B/103, Snehsagar Co-op. Housing Society, Sag Baug, Mithi River, Marol Naka, Andheri (East), Mumbai-400 059, the Applicant herein do hereby solemnly affirm and state on oath as under-

1. That, the Applicant in the O.A. had specifically prayed that *'the Respondent Nos. 2 to 5 may be directed to submit detail survey with maps regarding each building structure and copies of relevant permissions/clearances.'*
2. The maps of the buildings are important and on this background the Applicant is submitting a letter by the Architect to the Executive Engineer S.R.A. in which it has been mentioned that 40 mt. wide patch will be restricted from development from the river Mithi. The R-6 SEIAA must have all the documentation including coastal zone map of this concerned area and hence it must be brought before the Hon'ble NGT as a part of fair disclosure.

3. In light of the same, the Applicant wishes to submit on the record of this Hon'ble Tribunal a letter issued by the Architect to the Executive Engineer S.R.A underlying the difficulty faced in carrying out the redevelopment in absence of the coastal map from the M.O.E.F.C.C. (The copy of the letter dated 19/05/1998 is annexed herewith)

4. It is further noted that, at this stage hypothetical sub-division shall not be insisted and hence, the coastal map can rightly be directed to be submitted to identify the area within which the construction be strictly limited to by the Respondent No .1

PRAYERS

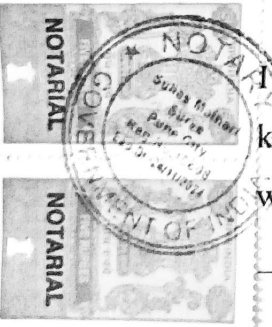
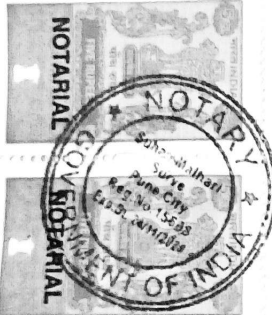
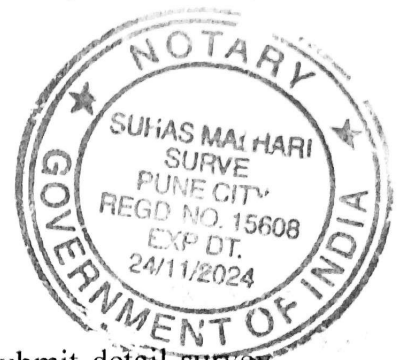
1. The present Application may kindly be allowed.

2. The Respondent Nos. 2 to 5 may be directed to submit detail survey with maps regarding each building structure and copies of relevant permissions/clearances

3. Any other order in the interest of the Environment may kindly be passed.

I further state that the contents of Para Nos 1 to 4 are true to my personal knowledge information and belief and Para Nos. 1 to 3 of the Prayer Clause, which I believed to be true and correct. Hence, I have signed here at Pune, on

16th day of September 2024.



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I know the Affiant
CA

BEFORE ME

SUMAS MAHARI SURVE
NOTARY GOVT OF INDIA
PUNE

Paras
Affiant

Mangesh mchadeo Paras
989 2293957

16 SEP 2024

(2)



VIKAS DATE & ASSOCIATES

INTERIOR DESIGNER
A/5, Jayprabha Society, Sai Bhakti Marg, Prabhadevi, Bombay - 400 025.
Tel: 437 5027, Res: 430 2134.

Next Date 18/9

To,
The Executive Engineer,
S R A
Grihanirman Bhavan,
Bandra(E), Mumbai.

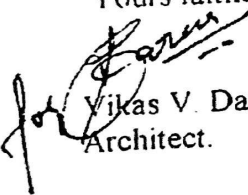
Subject: Proposed redevelopment of the existing slum on land bearing CTS
No. 706, 706/1 to 10 of village Marol, Andheri(E), Mumbai
Ref.No. DYCE / SI / SRD / 0186 / WS / KE.

Dear Sir,

In this case the scheme is under consideration for approval of L.O.I. As the land is situated abutting the Mithi River, in the approval it is decided to restrict the development in 40 Mt. Wide patch of land along the river bank, till the time the coastal map from the M.O.E.F. is published. We hereby state that as due to this restriction the F.S.I. consumption is difficult & if the said restriction remains even after the publishing the coastal survey plan, we will be forced to avail some T.D.R. against the sale area of the scheme, but the consumption of the area for rehabilitation area as per the scheme is very much possible, the entire construction of the rehab. will be made on site & T.D.R. will be taken against the sale area of the scheme if required.

Kindly issue us the sanction for the scheme at your earliest.

Thanking you,
Yours faithfully,


Vikas V. Date.
Architect.

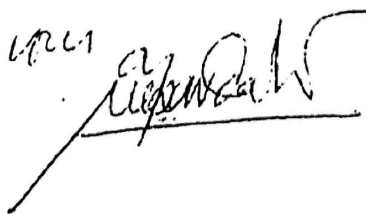
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19/5/18

EE (CSRA) A

Hypothetical subdivision shall be submitted before getting
a/c for the sub building and after construction of Tenants building
we would be forced to modify the position & planing of sale area
as such we request not to insist for Hypothetical subdivision
at present

Thandiy 12/11



RIGHT TO INFORMATION
ACT 2005
XEROX COPY

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RECEIVED COPY
503

VIKAS DATE
ASSOCIATES

A/5, Jayprabha Society, Sai Bhakti Marg, Prabhadevi, Bombay- 400025
Tel:4375027,Res:4302134

To,
The Executive Engineer,
S.R.A
Grihanirman Bhavan,
Bandra (E), Mumbai.

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Kindly issue us the sanction for the scheme at your earliest.

Thanking You ,
Your faithfully,

Vikas V. Date
Architect

AE (SRA) W(I)
19/05/1998
EE (SRA) II

Hypothetical subdivision shall be submitted before further C.C. for the sale buildings as after construction of tenants building we would be forced to modify the portion & planning of sale building as such we request not to insist for hypothetical subdivision at present.

Thanking You

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